

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building , 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 247/TT/2017

Date: 22.10.2019

To

Shri S.S. Raju,  
Powergrid Corporation of India Limited  
Addl. General Manager (Commercial),  
Saudamani, Plot No.2,  
Sector-29, Gurgaon-122001  
(Haryana)

Subject:- Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 1x500 MVA, 765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1x500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV, 500 MVA, Single Phase Auto Transformer as spare ICT at Jhatikara Sub- station and Asset-IV 765/400 kV, 333 MVA, Single Phase Auto Transformer as Spare ICT at Bhiwani Sub-station under Spare Transformer for 765/400 kV ICTs in NR.

Sir,

With reference to your petition mentioned above, it is requested to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.11.2019:-

- a) Form 12B alongwith revised statement of IDC calculation in respect of Assets- II & III, containing all the relevant details including interest payment dates for all the loan draws.
- b) The tariff forms in respect of all the assets in MS-Excel formats.
- c) Clarify whether there is any asset that is being replaced/de-capitalized/not put to use due to execution of the instant assets. If so, provide details of such assets in Form 10B along with Petition No. wherein the previous tariff was allowed.
- d) The copy of the RPC approval.
- e) Revised Form-5 for all the assets with specific reasons for cost variation.
- f) CEA certificate under Regulation 43 of CEA ( Measures related to safety and Electric supply) Regulations, 2010 for all the assets covered in the instant petition.
- g) RLDC certificate for all the assets covered in the petition.

h) Details of reasons for time over-run supported by correspondence of letters exchanged, if any, and chronology of the time over-run alongwith documents for the assets covered in the present petition as per the following below:-

Asset (Asset-wise)	Activity	Original Schedule (As per planning)		Actual Achieved (As per actual)		Time over-run	Reason(s) for Delay
		Start date	Completion date	Start date	Completion date	Months	
	Land acquisition						
	LOA						
	Supplies of structure, equipment etc.						
	Foundation						
	Civil works and erection						
	Stringing						
	Row Problem						
	Testing and COD						
	Any other reason for delay, if any						

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer